

FORM 16
THE PATENTS ACT, 1970
(39 of 1970)

&

The Patents Rules, 2003

**APPLICATION FOR REGISTRATION OF TITLE/INTEREST IN A
PATENT OR SHARE IN IT OR REGISTRATION OF ANY
DOCUMENT PURPORTING TO AFFECT PROPRIETORSHIP OF
THE PATENT**

[See sections 69(1), 69(2); rules 90(1) and 90(2)]

1. Insert the name, address and nationality of the applicant(s).

I/We¹.

.....
.....
hereby apply that my/our name(s) may be registered in the register of patent as a person entitled to the patent/a share in the patent/an interest in the patent details of which are specified below:

2. A description of the nature of the document, giving the date and the names, address and nationality of the parties thereto.

Patent No.dated.....
Grantee.....Patentee.....
and in proof thereof we transmit the accompanying².....
.....with a certified copy thereof.

OR

3. Complete address including postal code and state along with telephone and fax number(s).

Transmit herewith an attested copy of²
.....in respect of Patent
No(s).....dated.....
granted to
of which the patentee is
..... as
well as the original document for verification and I/We hereby apply that a notification thereof may be entered in the register of patents.

4. To be signed by the applicant or his authorised registered patent agent.

My/Our address for service in India is³.
.....
.....

Dated thisday of 20

5. Name of the natural person who has signed.

Signature . 4.....

(-----)⁵

To
The Controller of Patents,
The Patent Office,
At

Note :- (a) For fee : See First Schedule.
(b) Strike out whichever is not applicable.